GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO.908 ANSWERED ON 7TH FEBRUARY, 2019

DAMAGES FOR FAULTY MAINTENANCE OF NHs

908. SHRI RAM TAHAL CHOUDHARY: SHRI LAXMI NARAYAN YADAV: SHRI ANOOP MISHRA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether damages are imposed/ action is taken by the Government on private companies for not complying with the provisions of the contract regarding maintenance and repairs of the National Highways;
- (b) if so, the details thereof;
- (c) the details of the quantum of damages imposed on the private companies during last three years and the details of locations where these companies were operating; and
- (d) whether the Government is taking any initiative to strengthen the provisions relating to motor vehicles and make road contractors and consultants accountable for faulty road design and construction?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) to (c) Yes Madam. Maintenance and repair of National Highways is a continuous process. For stretches under Build Operate Transfer (BOT), operation, maintenance and repair works are being carried out as per the provisions of the Concession Agreement by the Concessionaire. Other stretches are maintained as per requirement subject to availability of funds. However, if any Contractor/Concessionaire is at default in fulfilling its obligations, penalty/damages are imposed under the provisions of the Agreement.
- (d) The contract has adequate provision for dealing with faulty road design and construction.